

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

STARRED QUESTION NO:144
ANSWERED ON:16.12.2013
IRREGULARITIES IN DEFENCE DEALS
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of DEFENCE be pleased to state:

- (a) the details of the irregularities / violations of tender norms in defence deals with foreign companies including in procurement of Active Towed Array Sonar reported during each of the last three years and the current year;
- (b) the details of the defence deals in which Central Vigilance Commission has recommended for vigilance inquiry during the said period for flouting the tenders;
- (c) the details of cases of corruption registered in aforesaid deals during the said period;
- (d) the number of officials found guilty in such defence deals during the said period and action taken against them; and
- (e) the remedial measures taken by the Government to check irregularities in defence deals?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) to (e): A Statement is laid on the Table of the House.